

ITEM NO.11

COURT NO.3

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17085/2026

[Arising out of impugned final judgment and order dated 09-04-2026 in WPMD No. 10036/2026 passed by the High Court of Judicature at Madras at Madurai]

HINDU DHARMA PARISHAD

Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

(IA No. 145947/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 02-06-2026 This matter was called on for hearing today.

CORAM HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) Mr. C. R. Jaya Sukin, Adv.
Ms. Yashika Anand, Adv.
Mr. Secrat Nissar Bhat, Adv.
Mr. Roshan Chapagain, Adv.
Mr. M. Srinivasan, Adv.
Ms. Laveena Tak, Adv.
Mr. Narender Kumar Verma, AOR

For Respondent(s) Ms. Misha Rohatgi Mohta, AOR
Mr. Amulya Upadhyay, Adv.

Mr. B. Karunakaran, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. While we are not inclined to interfere with the impugned order passed by the High Court, we are of the opinion that imposition of costs quantified at Rs. 50,000/- (Rupees Fifty Thousand) is on the excessive side and can be reduced to Rs. 5,000/- (Rupees Five Thousand) in the facts and circumstances of the case. Ordered accordingly.

2. Rest of the impugned order shall remain unaltered.
3. With this clarification, the Special Leave Petition is dismissed.
4. Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR